

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-211**

CP No. - 112/241/242/ND/2020

**IN THE MATTER OF:**

ERA INFRASTRUCTURE (INDIA) LIMITED

....Applicant

**Vs.**

RoC

.....Respondent

**SECTION**

U/s 441

Order delivered on 07.10.2020

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. S S Bharti PCS, Mr. Amrin Singh for applicant and Mr. Shobhan Mahanti  
For the Respondent :

**ORDER**

Ld. Counsel for the petitioner has informed us that the notice has already been served upon the RoC and the affidavit of service has already been filed on yesterday but the same is not on the record, the office is directed to trace out the same and place it on the record on the next date of hearing.

In the meantime, Ld. Counsel for the petitioner is requested to inform the next date of hearing to the ARoC and the case is adjourned for tomorrow i.e. 08.10.2020 and office is also directed to inform the ARoC, who is appearing daily in another cases by telephone and request him to proceed in this matter on the next date of **hearing i.e. 08.10.2020.**

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**